

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No. 230

Dated 30/5/2019

It has been observed that Judicial Officers of the State, who are vested with the powers of registration under Jammu & Kashmir Registration Act, 1998 (1941 A.D.), are registering conveyance deeds relating to property belonging to Temples, Muths, Dharamshallas, Mosques, Churches, Gurudwaras, Monasteries, Shrines, Graveyard, Crematorium and etc., in violation of laws or in breach of Court directions.

With a view to ensure that such deeds are admitted for registration in accordance with law, Hon'ble the Chief Justice has been pleased to order/direct as under:

"It is impressed upon all Judicial officers of the State, vested with the powers of Registrars/Sub-Registrar(s) under the Jammu and Kashmir Registration Act 1998 (1941 A.D.), not to register conveyance deeds relating to the property of any religious place in violation of any law for the time being in force, or in breach of any Court direction in any case.

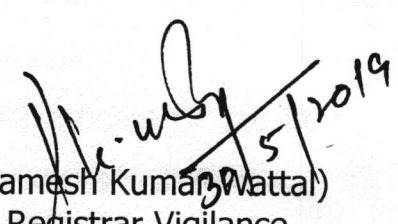
It is directed that the executants of such deeds shall invariably be asked to obtain a certificate from the revenue agency to the effect that such property does not belong to any religious place and also endorsement on the revenue extracts to the effect that there is no Court

direction prohibiting alienation of such property in any manner.

Where any Registering Officer has the reason to believe that a deed of conveyance presented for registration involves the alienation of property as referred to above, the Registering Officer may, for arriving his satisfaction, ask for any undertaking from the executants of the deed to the effect that the property does not belong to any religious place and, if so, the deed has not been executed in violation of any law or direction of any Court prohibiting alienation of such property in any manner.

The above directions shall be diligently followed and a strict view would be taken of failure to comport to the same."

By Order.



(Ramesh Kumar Mattal)
Registrar Vigilance

No. 5312-41/R.V

Dated 30/5/2019

Copy to the:

1. Chief Secretary, Government of J&K, Civil Secretariat, Srinagar.
2. Registrar General, High Court of J&K, Srinagar.
3. Principal Secretary to Hon'ble the Chief Justice.
4. Registrar Rules, High Court of J&K, Srinagar
- 5-6) Registrar Judicial, High Court of J&K, Srinagar/Jammu.
....for information.
- 7-29) Pr. District & Sessions Judge Srinagar/ Anantnag/ Budgam/ Baramulla/ Pulwama/ Kupwara/ Leh/ Kargil/ Bandipora/ Kulgam/ Shopian/ Ganderbal/ Jammu/ Udampur/ Kathua/ Poonch/ Rajouri/ Bhandarwah/ Samba/ Reasi/ Ramban/ Kishtwar, for compliance.
31. CPC, High Court of J&K, for uploading the same on the High Court website.
- 31) Office file.


Registrar Vigilance

30/5/2019